

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15182/2003

(From the judgement and order dated 21/02/2002 in CWP No.  
17301/2000 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF HARYANA & ORS.

Petitioner(s)

VERSUS

SWARAN SINGH & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP,c/delay in refiling SLP  
and prayer for interim relief and office report)

WITH SLP(C) NO. 1463 of 2004

(With appln. for c/delay in filing SLP)

SLP(C) NO. 1464 of 2004

(With appln. for c/delay in filing SLP, c/delay in refiling SLP  
and office report)

SLP(C) NO. 1466 of 2004

(With appln. for ad-interim ex-parte stay and c/delay in filing  
SLP and substitution of LRS of the deceased respondent and  
c/delay in filing substitution appln.)

SLP(C) NO. 1467 of 2004

(With appln. for c/delay in filing SLP and office report)

SLP(C) NO. 17328 of 2003

(With (With appln. for c/delay in filing SLP, c/delay in  
refiling SLP and office report)

SLP(C) NO. 23149 of 2003

(With appln. for c/delay in filing SLP, c/delay in refiling SLP  
and office report)

SLP(C) NO. 24061 of 2003

(With (With appln. for c/delay in filing SLP and office report)

SLP(C) NO. 3016 of 2004

(With appln. for c/delay in filing SLP and office report)

SLP(C) NO. 5103 of 2004

(With appln. for stay c/delay in filing SLP and c/delay in  
refiling slp and recalling the Court's order and office report)

SLP(C) NO. 7408 of 2004

(With appln. for c/delay in filing SLP, c/delay in refiling SLP  
and office report)

Date: 19/03/2010 This Petition was called on for hearing today.

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SLP(C) No. 15182/2003

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM

HON'BLE DR. JUSTICE B.S. CHAUHAN

For Petitioner(s)

Mr. Manjit Singh, AAG

Mr. Kamal Mohan Gupta, Adv.

For Respondent(s)

Ms. Kamakshi S. Mehlwal, Adv.

Mr. Jasbir Singh Malik, Adv.

Ms. Sunita Sharma, Adv.

Mr. Vipul Maheshwari, AAG.

Mr. S.K. Sabharwal, Adv.

Mr. A.P. Mohanty, Adv.

Mr. Balbir Singh Gupta

Dr. Ramesh K. Haritash, Adv.

Mr. Sanjay K. Hadala, Adv.

Dr. Kailash Chand, Adv.

Dr. Sushil Balwada, Adv.

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

Heard learned counsel for the parties.

In the facts of these cases, we are not inclined to exercise the Court's jurisdiction under Article 136 of the Constitution.

The special leave petitions are dismissed.

(Neetu Khajuria) (R.K. Sharma)  
Sr.P.A. Court Master